

by the Central Government about the imperative and urgent need to improve the recovery of bank loans. Some of the State Governments are assisting Commercial Banks to recover their dues treating them as arrears of land revenue. In a few states special recovery machinery has been set up in certain area by State Governments exclusively for recovery of bank dues. Some more States are proposing to set up such special machinery for recovery in their States. Based on the recommendations of an expert Group on State enactments having a bearing on commercial banks lending to agriculture (Talwar Committee) 16 States. Namely Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal, have already enacted legislation for recovery of banks dues.

Bank Loan in Andhra Pradesh

7586. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE be pleased to state :

(a) the amount of total loans given at concessional rate of interest to the people in Andhra Pradesh where property was destroyed in riots in 1989; and

(b) the amount of the loan disbursed in this regard by the Andhra Bank during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Reserve Bank of India (RBI) standing guidelines relating to relief in persons affected by natural calamities issued in August 1984 which were made applicable to the people affected in riots in Andhra Pradesh do not

provide concession in the rate of interest. Andhra Bank, the Convenor, State Level Bankers' Committee (SLBC), Andhra Pradesh has reported that an amount of Rs. 227.73 lakhs in 1242 borrowal accounts was advanced by various banks in 4 coastal districts e.g. East Godavari, Guntur, Krishna and West Godavari which were affected by riots during 1989.

(b) The amount of loans disbursed in this regard by Andhra Bank during the last three years was Rs. 53.52 lakhs in 304 accounts.

Export Processing Regions

7587. SHRI GUMAN MAL LODHA :
SHRI NITISH KUMAR :

Will the Minister of COMMERCE be pleased to state :

(a) whether seven export processing regions have been established in the country;

(b) if so, the number of industrial units set up in them;

(c) the number of sick units out of them and the total amount invested therein by the financial institutions;

(d) whether the Government have indentified the reasons for their sickness;

(e) if so, the details thereof; and

(f) the steps proposed to be taken by the Government to make these units viable ?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) : (a) and (b) There are seven Export Processing Zones in the country at Kandla (Gujarat) Santacruz (Maharashtra), Cochin (Kerala), Madras